

[श्री कलराज मिश्र]

श्रीमन्, इन्होंने इंट बनाने वाले भट्टे जो हैं उनके संघ को भी कोयला सप्लाई किया। जब भट्टा संघ ने कहा कि कोल इंडिया का मूल बीजक हमको दिखाओ तो इन्होंने दिखाया नहीं। भट्टा संघ ने कहा कि हम तुम्हारा पैसा नहीं देंगे। तो इनका काम ही रहा है हाई मायस्टर के कोयले के दाम पर भाल लेना और मायस्टर के कोयले के दाम फर्म से या उद्योग से वसूल करना। तो मैं सदन के माध्यम से यह मांग करता हूँ कि इनके द्वारा जो जबरदस्त भ्रष्टाचार किया जा रहा है उसकी जांच होनी चाहिये और जांच होने के साथ-साथ इसकी रिपोर्ट प्रकाशित होनी चाहिये और इनके खिलाफ कार्यवाही होनी चाहिये।

MOTION FOR ELECTION TO THE NATIONAL SHIPPING BOARD

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI C. M. STEPHEN): Sir, I beg to move the following Motion:—

"That in pursuance of clause (a) of subsection (2) of section 4 of the Merchant Shipping Act, 1958 (44 of 1958), this House do proceed to elect, in such manner as the Chairman may direct, two members from among the members of the House to be members of the National Shipping board with effect from the date of reconstitution of the Board."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): Sir, I beg to move the following Motion:—

"That in pursuance of the provisions contained in sub-clause (h)

of clause (i) of paragraph 3 of the Government of India, Ministry of Education Resolution No. F. 16—10/44—E III, dated the 30th November, 1945, as amended from time to time, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the All India Council for Technical Education."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): Sir, I beg to move the following Motion:—

"That in pursuance of clause (g) of section 5 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act 1966 (51 of 1966) this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Post-Graduate Institute of Medical Education and Research, Chandigarh."

The question was put and the motion was adopted.

THE HINDU WIDOWS' RE-MARRIAGE (REPEAL) BILL, 1982

THE DEPUTY MINISTER IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): Mr. Vice-Chairman Sir I beg to move for leave to introduce a Bill to repeal the Hindu Widows' Re-marriage Act, 1856.

The question was proposed.

श्री शिव चन्द्र झा (बिहार) : यह विधेयक पर्सनल ला के मुताबिक 100 वर्ष पहले बल्कि इससे भी ज्यादा पुराना आपका जो विधेयक है उसको रिपील कर रहे हैं। देश में सारे समाज के लिये एक पर्सनल ला होना चाहिये। यह जो पीसमील तरीका आप चला रहे हैं, यह ठीक नहीं है। सारे समाज के लिये पर्सनल ला के लिये एक कम्परिहेंसिव बिल आपको लाना चाहिये। अब आप नहीं लायेंगे तो किसी न किसी दिन आपको लाना ही होगा। इससे साबित होता है कि हमारे समाज की बनावट में एक यूनिफार्मिटी लाने की जरूरत है। इसलिये मंत्री महोदय से मैं यह कहना चाहूंगा कि भारतीय समाज में हिन्दू-मुस्लिम और दूसरे धर्मों को एक धागे में बांधें। मैं यह जानना चाहूंगा कि इसके मुतल्लिक आप कंपरिहेंसिव बिल कब तक लाने जा रहे हैं, यही मैं जानना चाहता हूँ।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That leave be granted to introduce a Bill to repeal the Hindu Widows' Re-marriage Act, 1856."

The motion was adopted.

SHRI GHULAM NABI AZAD: Sir, I introduce the Bill.

THE SALES PROMOTION EMPLOYEES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1980

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR): Sir, I beg to move:

"That the following amendments made by the Lok Sabha in the Sales

Promotion Employees (Conditions of Service) Amendment Bill, 1980, be taken into consideration, namely:—

Enacting Formula

1. That at page 1, line 1, for "Thirty-first" substitute 'Thirty-third'.

2. That at page 1, line 4, for "1980" substitute '1982'.

The question was put and the motion was adopted.

SHRI DHARMAVIR: Sir, I beg to move:

"That the amendments made by the Lok Sabha in the Bill be agreed to."

The question was put and the motion was adopted.

I. THE ANTI-HIJACKING BILL, 1982

II. THE SUPPRESSION OF UNLAWFUL ACTS AGAINST SAFETY OF CIVIL AVIATION BILL, 1982

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, Mr. Bhagwat Jha Azad. You are moving both the Bills together?

THE MINISTER OF STATE IN THE MINISTRIES OF CIVIL AVIATION AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD): Yes, Sir.

Mr. Vice-Chairman, Sir, I beg to move:

"That the Bill to give effect to the Convention for the Suppression of lawful Seizure of Aircraft and for matters connected therewith, be taken into consideration."

I also beg to move:

"That the Bill to give effect to the Convention for the Suppression of Unlawful Acts against the Safety of Civil Aviation and for matters connected therewith, be taken into consideration."